

File No. J-12021/10/2009-JR /398  
 Government of India  
 Ministry of Law and Justice  
 Department of Justice  
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Jaisalmer House, Mansingh Road,  
 New Delhi, Dated 9<sup>th</sup> October, 2018

To

The Principal Accounts Officer  
 Department of Legal Affairs,  
 Lok Nayak Bhavan, 3<sup>rd</sup> Floor,  
 'C' Wingh, Khan Market  
 New Delhi – 110003

Subject: **Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 30 Gram Nyayalayas in the State of Kerala-regarding.**

Sir,

In continuation of this Department's sanction order of even number dated 23.05.2017, conveying sanction of Rs. 3,75,00,000/- (Rupees Three Crore Seventy Five Lakh Only) (Rs. 3,65,40,000/- towards non recurring grants and Rs. 9,60,000/- towards recurring grants), to the State Government of Kerala and sanction order of even no dated 21<sup>st</sup> May, 2018 conveying the sanction of Rs. 99,00,000/- (Rupees Ninety Nine Lakhs only) (Rs. 12,60,000/- towards non recurring and Rs. 86,40,000/- towards recurring), I am directed to convey the sanction of the President of India for the payment of **Rs. 3,51,22,000/- (Rupees Three Crore Fifty One Lakhs Twenty Two Thousand Only)** (Rs. 1,62,00,000/- towards non recurring and Rs. 1,89,22,000/- towards recurring) for establishing and operating 30 Gram Nyayalayas in the State of Kerala as intimated to this Department vide Government of Kerala's letter No. 73584/C3/2016/Home dated 24.01.2017 and dated 18/08/2017.

2. As per the guidelines, the Central Assistance for meeting the **non-recurring expenditure** is limited to Rs 18.00 lakhs per Gram Nyayalayas for provision of accommodation, vehicle, office equipment, furniture, computer etc., 70% of the Central Assistance of Rs 18.00 lakhs per Gram Nyayalaya is released / disbursed to the State Government as advance payment for meeting the cost of setting up of a Gram Nyayalaya. Central assistance for meeting the **recurring expenditure** is limited to Rs.3.20 lakhs per *completed year of operation* of a Gram Nyayalaya and released to the States for the first three completed years of operation of the Gram Nyayalaya. The detail of release of Rs. 3,51,22,000/- is as per below:

No of Gram Nyayalaya Notified	Notified and operational	Non Recurring Grants to be released to State Government (Rs. 18.00 lakh per gram nyayalaya) (in Rs. lakh)	recurring Grants for per operational Gram Nyayalaya(Rs. 3.2 lakh per gram nyayalaya for three years) (in Rs. Lakh)	Financial Assistance released towards non recurring grants (in Rs. Lakh)	Financial Assistance released toward recurring grantst (in Rs. Lakh)	Balance to be released towards non recurring grants (in Rs. lakh)	Balance to be released towards recurring grants (in Rs. lakh)	Funds being released towards non recurring (in Rs. lakh)	Funds being released towards recurring (in Rs. lakh)
30	30	540.00	288.00	378.00	96.00	162.00	192.00	162.00	189.22*

\*Release of balance amount of Rs. 2.78 lakh (Rs. 192.00 lakh – Rs. 189.22 lakh) will be considered on the availability of funds under the Scheme.

4. The expenditure involved is debit to Demand No. 61 during 2018-19 under Major Head – 3601-Grant-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head – 06.101 –Central Assistance /Share Grant for Infrastructural for Judiciary, Detailed Head- 02. – Assistance to State Governments for establishing and Operating Gram Nyayalayas, Object Head-57.02.31- Grant-in-aid General.

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5. The concerned State Government is requested to utilize this amount during the current financial year 2018-19. The details of amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

6. In respect of both recurring as well as non recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

7. This sanction has been entered in the Register of Grants at Serial No. 27 at page No. 11-12.

8. This issues with the concurrence of Additional Secretary and Financial Adviser (Law) in eoffice file vide note #86 dated 03/10/2018 and approval of Secretary (Justice) vide note #88 dated 04.10.2018 in electronic file / Computer file no 2460.

Yours faithfully,

  
(Z.A. Khan)

Under Secretary to the Government of India

Tele No. 23072139

Copy to:-

- ✓ 1. Chief Secretary, Government of Kerala, Secretariat, Thiruvananthapuram-695001
- ✓ 2. Secretary, Home Department, Government of Kerala, Secretariat, Thiruvananthapuram.
- ✓ 3. Secretary, Finance Department, Government of Kerala, Secretariat, Thiruvananthapuram.
- ✓ 4. Registrar General, Kerala High Court, Marine Drive, Kochi-682031.
- ✓ 5. Accountant General, Government of Kerala, MG Road, Thiruvananthapuram 695 001
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, New Delhi.
- ✓ 7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi – 110001.
8. Budget Section, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
- ✓ 9. Secretary General, Supreme Court of India, New Delhi.
- ✓ 10. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra.
11. Deputy Secretary (Finance) , Legislative Department, Fourth Floor, Shastri Bhawan, New Delhi
12. NIC Unit, Jaisalmer House, New Delhi for uploading on the website of Department of Justice
13. Concerned File.
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(Z.A. Khan)

Under Secretary to the Government of India